

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.18977/2016

[Arising out of impugned final judgment and order dated 26-04-2016 in CRA No. 904/2014 passed by the High Court of Judicature at Bombay]

MUKUND BHAVAN TRUST & ORS.

Petitioner(s)

VERSUS

SHRIMANT CHHATRAPATI UDAYAN RAJE
PRATAPSIKH MAHARAJ BHONSLE & ANR.

Respondent(s)

([HEARD BY : HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.]
IA No. 1/2016 - PERMISSION TO FILE ANNEXURES)

Date : 20-12-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Amar Dave, Sr. Adv.
Mr. Parimal Shroff, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Ms. Nidhi, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Sunil Fernandes, Sr. Adv.
Ms. Nupur Kumar, AOR
Ms. Diksha Dadu, Adv.

Mr. Sachin Patil, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Geo Joseph, Adv.
Mr. Durgesh Gupta, Adv.
Mr. Risvi Muhammed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hon'ble Mr. Justice R. Mahadevan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.

3. The appeal is allowed in terms of the signed reportable judgment.

4. Pending application(s), if any, stand disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)